## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No.48/Chd/Hry/2017

Under Section 9 of the IBC, 2016 read with Rule 6 of the IB (Application to Adjudicating Authority) Rules 2016.

### In the matter of:

M/s. Agility Logistics Pvt. Ltd. having its registered office at Polaris, A-501/502/503, B-501/503, 5<sup>th</sup> Floor, C.T.S.No.604A/3 Off Marol Maroshi Road, Marol, Andheri-East Mumbai-400059, India.

... Operational Creditor/Applicant

Versus.

M/s. Lakshmi Precision Screws Ltd. having its registered office at 46/1 Milestone, Hissar Road, Rohtak, Haryana-124001, India.

... Corporate Debtor.

## Order delivered on: 27.07.2017

#### Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: Ms. Neha Sonawane, Advocate

For the respondent:

None.

# <u>Order (Oral)</u>

Learned counsel for the petitioner at the outset submits that

the Resolution relied upon by the petitioner is Annexure-C passed on



16.06.2017 by the Board of Directors authorising to file the petition under

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Insolvency and Bankruptcy Code, 2016 and under Section 271 of the Companies Act, 2013 which was not even enforced. This resolution does not authorise the filing of petition under the Insolvency and Bankruptcy Code. In view of the above, learned counsel for the petitioner seeks and is permitted to withdraw the instant petition with liberty to file fresh petition on the same cause of action, if so advised.

> \_\_\_\_\_Sd/\_\_\_\_\_ (Justice R.P. Nagrath) Member (Judicial) Adjudicating Authority

July 27, 2017